



2026:KER:77701

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

THURSDAY, THE 8TH DAY OF OCTOBER 2026 / 16TH ASWINA, 1948

WP(C) NO. 31694 OF 2026

PETITIONER/S:

**BY ADVS.
SMT.P.V.UTTARA
SHRI.SARATH K.P.**

RESPONDENT/S:

- 1 STATE OF KERALA
REPRESENTED BY THE SECRETARY,
DEPARTMENT OF SOCIAL JUSTICE,
SECRETARIAT,
KERALA, PIN - 695001**
- 2 DIRECTOR
DIRECTORATE OF SOCIAL JUSTICE,
VIKAS BHAVAN, 5TH FLOOR,
THIRUVANANTHAPURAM,
PIN - 695033**
- 3 KERALA STATE TRANSGENDER BOARD
DIRECTORATE OF SOCIAL JUSTICE,
VIKAS BHAVAN,
5TH FLOOR, THIRUVANANTHAPURAM,
PIN - 695033**



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**4 TRANSGENDER CELL
 DIRECTORATE OF SOCIAL JUSTICE, VIKAS BHAVAN,
 5TH FLOOR, THIRUVANANTHAPURAM,
 PIN - 695033**

SMT LAYA MARY JOSEPH, GP

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION
ON 08.10.2026, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:**



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P.V.KUNHIKRISHNAN, J**W.P (C) No.31694 of 2026****Dated this the 08th day of October, 2026****JUDGMENT**

This Writ Petition (C) is filed seeking the following reliefs:

- " (i) Declare that the petitioner is entitled to a total of Rs.36,000/-, towards the dues of financial assistance for post operative treatment as prescribed in Ext.P4, along with interest thereon at the rate of 18% p.a;
- (ii) Declare that the respondents are liable to forthwith disburse the unpaid balance sum of Rs. 21,000/-, due to the petitioner towards financial assistance for post operative treatment and after care under Ext. P4, along with interest thereon at the rate of 18% p.a;
- (iii) Issue a writ of mandamus directing the respondent no.1 to forthwith disburse the unpaid balance sum of Rs. 21,000/-, due to the petitioner towards financial assistance for post operative treatment and after care under Ext. P4, along with interest thereon at the rate of 18% p.a;8.
- (iv) grant such other and further reliefs as this Hon'ble Court may deem fit in the interests of justice."

[SIC]

2. Petitioner is a transgender person. This writ petition is filed, aggrieved by the respondents' refusal to disburse financial aid stipulated in Ext.P4 towards the post-operative treatment after undergoing Sex Reassignment Surgery ('SRS'). Petitioner



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submitted that an amount of Rs.15,000/- has already been received, and the balance amount to be paid is Rs.21,000/-. The Government Pleader, after getting instructions, submitted that the respondents are taking steps and they are awaiting sanction from the authority concerned. If that is the case, there can be a direction to the 2nd respondent to disburse the eligible amount to the petitioner within a time frame.

Therefore, this Writ Petition is disposed of, directing the 2nd respondent to disburse the eligible amount of Rs.21,000/-, as expeditiously as possible, at any rate, within a period of two months from the date of receipt of a certified copy of this judgment.

Sd/-**P.V.KUNHIKRISHNAN
JUDGE**

SSG

Judgment reserved	NA
Date of judgment	08.10.2026
Judgment dictated	08.10.2026
Draft Judgment Placed	08.10.2026
Final Judgment Uploaded	09.10.2026